

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
LOK SABHA  
UNSTARRED QUESTION NO.666  
TO BE ANSWERED ON THE 18<sup>TH</sup> NOVEMBER, 2016

ONE RANK ONE PENSION

666. SHRI ALOK SANJAR:  
KUMARI SHOBHA KARANDLAJE  
SHRIMATI V. SATHYA BAMA:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether the Government has appointed a Judicial Committee on One Rank One Pension (OROP) headed by Justice L. Narashimha Reddy, to look into anomalies, if any, arising out of implementation of OROP and if so, the details thereof;
- (b) whether the Committee has submitted its full report to the Government and if so, the details thereof along with the composition and terms of reference of the Committee;
- (c) whether the Government has examined and taken decision on implementing the recommendations of the Committee and if so, the details thereof;
- (d) whether the budgetary provision made in the Financial Year 2016-17 for implementation of OROP are yet to be disbursed fully to all the Ex-Servicemen / Family Pensioners; and
- (e) if so, the details thereof and the steps taken by the Government to expedite the process?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

रक्षा रणय मंत्री

(DR. SUBHASH BHAMRE)

(डा. सुभाष भामरे)

**(a) to (c): Government had appointed a Judicial Committee headed by Justice L. Narasimha Reddy, retired Chief Justice of Patna High Court on 14.12.2015, to look into anomalies, if any, arising out of implementation OROP. The terms of reference of the Committee is enclosed as Annexure. The Committee has submitted its report on 26.10.2016 which is under examination.**

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**(d) & (e):** During the Financial year 2016-17, a sum of Rs. 12456 crore has been provided for expected expenditure on account of One Rank One Pension(OROP).

The status of payment to the Defence Pensioners/Family Pensioners on account of implementation of OROP benefits, as on 03.11.2016 are as under:

<b>Beneficial pensioners (pre-July 2014)</b>	<b>No. of cases paid (1<sup>st</sup> instalment and lump-sum payment)</b>	<b>Amount disbursed (in crore)</b>	<b>No. of cases paid (2<sup>nd</sup> instalment)</b>	<b>Amount disbursed (in crore)</b>
<b>20,63,529</b>	<b>19,35,968</b>	<b>3927.86</b>	<b>12,37,511</b>	<b>1817.29</b>

Out of 20,63,529 pensioner beneficiaries, 1,27,561 Defence Pensioners/Family Pensioners are yet to get the benefits of OROP. Public Grievance Cell in the Department is receiving grievances of the pensioners/family pensioners and taking up the matters with the concerned Department for redressal of their grievances. Disposal of grievances is monitored at the highest level in the Government.

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 666 FOR ANSWER ON 18.11.2016**

**Terms of Reference of Judicial Committee on OROP**

The Terms of Reference for the Committee is as under:

To examine and make recommendations on references received from the Central Government on the following matters:

- i. Measures for the removal of anomalies that may arise in implementation of the OROP letter No. 12(1)/2014/D(Pen/Pol)/Part-II dated 07.11.2015.
- ii. Measures for the removal of anomalies that may arise out of inter-service issues of the three forces due to implementation of OROP order *ibid*.
- iii. Implications on service matters.
- iv. Any other matter referred by the Central Government on implementation of the OROP or related issues.

In making its recommendations, the Committee shall take into account the financial impact of its recommendations.

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